

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) No Sir, every effort is made to provide life saving and essential drugs to the patients particularly in the wards and casualty in AIIMS as well as other Government hospitals in Delhi.

(b) The position of availability of life saving essential drugs in the hospitals is constantly being monitored by the concerned authorities.

Houses to Slum Dwellers on Railway Land in Bombay

3264. **SHRI TEJSINGHRAO BHONSLE :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether some land belonging to the railways in Greater Bombay was leased out to co-operative housing societies for providing housing to slum dwellers; and

(b) if so, the details thereof and the progress made in providing housing to slum dwellers in the area ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) As per the information furnished by the Ministry of Railways, they have not leased any land to Co-operative Housing Societies for providing housing to slum dwellers. However, a plot of railway land measuring 1800 Sq. Metres at Bhandup has been leased to the State Government of Maharashtra at 6% of the market value of

land per annum and the State Government have shifted 83 hutments from railway land at Mohan Nagar—Vidya Vihar on to this land at Bhandup.

[*Translation*]

Twenty Eighth Report of Commission of SC/ST

3265. **SHRI RAM NARAIN BERWA :** Will the Minister of WELFARE be pleased to state :

(a) the details of recommendations made by the Commissioner of Scheduled Castes and Scheduled Tribes (Twenty Eighth Report) in regard to the development and economic upliftment of these Castes for its inclusion in the Eighth Five Year Plan; and

(b) if so, the reaction of the Union Government thereto ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The Summary of Recommendations contained in the Twenty eighth Report of the Commissioner for Scheduled Castes and Scheduled Tribes already laid on the Table of the House may kindly be seen.

(b) The recommendations of the Commissioner are being pursued with the concerned Central Ministries and State Governments/Union Territories.

[*English*]

Welfare Schemes in the Country

3266. **SHRI BRAJA KISHORE TRIPATHY :** Will the Minister of WELFARE be pleased to state :

(a) the amount sanctioned during the Seventh Five Year Plan for the various welfare schemes in the country;

(b) the steps taken by the Government to monitor the schemes; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) An amount of Rupees 2306.94 crores was sanctioned during the Seventh Five Year Plan by the Ministry of Welfare for the various Welfare Schemes in the country.

(b) and (c) The programmes are being monitored through :—

- (i) Audited Accounts, utilisation certificates, Audit certificates received from State Governments/UT Administrations and Voluntary Organisations.
- (ii) By obtaining periodic performance reports from the State Governments/UT Administrations and Voluntary Organisations.
- (iii) Inspections by officers of State Governments/UT Administrations and of the Ministry.
- (iv) Annual Meetings/Conferences of State Welfare Ministers/Social Welfare Secretaries Organised by the Ministry.
- (v) Review of programmes in periodical conferences/Seminars organised by the Ministry.

DDA Flats to SCs/STs at Kondli

3267. SHRI ANADI CHARAN DAS : Will the Minister of URBAN

DEVELOPMENT be pleased to state :

(a) whether most of the DDA flats which were earlier refused by allottees at Kondli and Hastbal are being allotted to Scheduled Castes/Scheduled Tribes;

(b) whether the cost of flats are being increased now;

(c) if so, the reasons and the details thereof and prices of recently allotted flats under HUDCO schemes;

(d) the approximate cost of MIG/LIG/Janta flats; and

(e) whether special consideration are being given to physically handicapped persons and on medical grounds in the matter of allotment of such flats, if not, the reasons therefor?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) The disposal cost of flats in Kondli Gharoli and Hastbal has been worked out on no-profit-no-loss basis. The disposal cost of flats allotted in February, 1991, however, has gone up as compared to the cost in March, 1990 due to increase in the cost of land. The cost of flats allotted in these areas in February, 1991 increased as under :—

Category	Cost Range
LIG	Rs. 1,47,600 to 2,09,900
JANTA	Rs. 83,800 to 94,000